

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:3286  
ANSWERED ON:12.12.2014  
DUMPING OF ELECTRONIC ITEMS  
Muddahanumegowda Shri S.P.

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) whether the Government has taken note of illegal dumping of electronic items and other goods in the country;
- (b) if so, the details thereof;
- (c) the impact of such illegal dumping on the economy and small businesses in the country; and
- (d) the steps taken by the Government to address the issue and to protect the interests of small businesses?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (INDEPENDENT CHARGE) (SMT. NIRMALA SITHARAMAN)

(a): Yes, Madam.

(b): Directorate General of Anti-Dumping and Allied Duties (DGAD) conducts anti-dumping investigations on the basis of duly substantiated petition filed by domestic industry, alleging dumping of goods in the country and injury to the domestic industry caused by such dumping. Such petitions submitted by the domestic industry are processed as per the rules and procedure laid down under the Customs Tariff Act, 1975. Since 1992, DGAD has initiated 309 anti-dumping investigations against 46 countries involving chemicals and petrochemicals, pharmaceuticals, fibres/yarns, steel and other metals and consumer goods including Cathode Ray Colour TV Picture Tubes, Calculators, USB Flash Drives etc.

(c)&(d): Dumping is an unfair trade practice. Dumping of goods adversely affects the domestic industry in particular and country's economy in general, in terms of production, productivity, profits, employment, etc. Anti-dumping duty is a trade remedial measure permitted under the WTO Agreement to which India is a signatory, to prevent dumping. Through imposition of anti-dumping duty, a level playing field is created for the domestic industry vis-a-vis dumped goods in the domestic market. DGAD conducts investigations and recommends imposition of duty, wherever appropriate, to the Central Government in the Department of Revenue by issuing its preliminary/final findings.